

The Goa Registration of Tourist Trade (Amendment) Bill, 2022

(Bill No. 35 of 2022)

A

BILL

further to amend the Goa Registration of Tourist Trade Act, 1982 (Goa Act 10 of 1982).

BE it enacted by the Legislative Assembly of Goa in the Seventy third Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa Registration of Tourist Trade (Amendment) Act, 2022.

It shall come into force on such date as the Government may by Notification in the Official Gazette, appoint.

2. Amendment of section 22.— In section 22 of the Goa Registration of Tourist Trade Act, 1982 (Goa Act 10 of 1982) (hereinafter referred to as the “principal Act”), for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) In case of failure on the part of a dealer, a hotel-keeper or travel agent to pay the fine imposed under sub-section (1) and/or penal interest under sub-section (2), the same shall be recovered as an arrears of land revenue, and the business shall be liable to be closed and the prescribed authority shall proceed to seal the business premises and order disconnection of water and electric connection. The

concerned Department shall be bound to comply such order within a period of four days from the date of its receipt. In case the seal affixed by the prescribed authority is tampered with or damaged, the dealer, hotel-keeper or travel agent, as the case may be, shall be liable to pay additional fine of rupees ten lakhs apart from further action under the provisions of the Indian Penal Code 1860 (Central Act 45 of 1860).”

3. Substitution of section 26.— For section 26 of the principal Act, the following section shall be substituted, namely,—

“26 Penalty for malpractice.— If any dealer, hotel-keeper, travel agent or any other person to whom this Act may be made applicable, commits a malpractice or contravenes any other provisions of this Act or the Rules made thereunder in a tourist area for which no specific penalty has been provided, he shall be liable to pay minimum fine of Rs. 2,000/- which may extend to Rs. 5,000/-”.

4. Substitution of section 27.— For section 27 of the principal Act, the following section shall be substituted, namely,— “27 Obstructing lawful authorities.— If any person wilfully obstructs or offers any resistance to, or otherwise interferes in the discharge of the functions of the prescribed authority or any officer authorized by him exercising any power, or performing any duties conferred or imposed upon it or him by or in pursuance of this Act or the Rules made thereunder, he shall be liable to pay a minimum fine of Rs. 5,000/- which may extend upto Rs. 10,000/-”.

5. Amendment of section 28.— In section 28 of the principal Act, for sub-section (1) the following sub-section shall be substituted, namely:—

“(1) Any person committing a breach of any of the provisions of this Act or the Rules made thereunder for which he has been once punished with fine by the prescribed authority under any of the provisions of this Chapter shall be liable to pay minimum fine of Rs. 1,000/- which may extend to Rs. 20,000/-”.

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The Bill has been passed by the Legislative
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

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Trade (Amendment) Bill, 2022**

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(As Passed by the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

